

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGSWrit Petition(s) (Civil) No(s). 1112/2025

SHAHEEN MALIK

Petitioner(s)

VERSUS

UNION OF INDIA & ANR.

Respondent(s)

Date : 04-05-2026 This petition was called on for hearing today.

CORAM : HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE JOYMALYA BAGCHI

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UPON hearing the counsel the Court made the following

O R D E R

1. While expanding the scope of these proceedings, which emanate from certain interlocutory orders passed by the High Court of Delhi, this Court seeks to effectively address the challenges faced by victims of acid attacks. At the outset, Mukul Rohatgi, learned senior counsel and Amicus Curiae, has pointed out that victims of acid attacks to whom acid is forcibly administered have been inadvertently excluded from the category of "specified disability" under the provisions of the

Rights of Persons with Disabilities Act, 2016 ("2016 Act"). He has rightly drawn attention to the fact that under Section 326B of the Indian Penal Code, 1860 ("IPC"), any person who throws or attempts to throw acid on another, "or attempts to administer acid to any person, or attempts to use any other means...", is deemed to have committed an offence punishable with imprisonment of not less than five years, which may extend to seven years, along with fine.

2. The IPC now stands repealed and replaced by the Bharatiya Nyaya Sanhita, 2023, wherein Section 124(2) similarly provides that any person who "throws or attempts to throw acid on any person, or attempts to administer acid to any person, or attempts to use any other means..." shall be punished with imprisonment for a term not less than five years, which may extend to seven years, and shall also be liable to fine.
3. The 2016 Act defines a range of disabilities, and any person found to be suffering from a specified disability is entitled to the statutory benefits envisaged therein. Section 2(zc) of the 2016 Act defines "specified disability" as those disabilities enumerated in the Schedule appended to the Act.
4. The Schedule to the 2016 Act contains a list of specified disabilities. At Serial No. 1, it enumerates "physical disability", and under clause A thereof, it defines "locomotor disability", which, at sub-clause (e), includes "acid attack victims", meaning a person disfigured as a result of violent

assaults involving the throwing of acid or similar corrosive substances.

5. A plain reading of the above indicates that victims to whom acid has been administered are not encompassed within the expression "acid attack victims". Further, the use of the term "disfigured" appears to confine the scope to external disfigurement of the body, thereby excluding cases involving internal injuries or scarring caused by the administration of acid.
6. At this stage, the learned Solicitor General of India submits that the Nodal Ministry has already initiated steps to amend the Schedule appended to the 2016 Act.
7. We have considered the submissions advanced.
8. Pending an appropriate amendment to the Schedule of the 2016 Act, it is directed that, for all intents and purposes, and in order to give full effect to the legislative scheme underlying the 2016 Act, the expression "acid attack victims" shall be construed to include victims to whom acid has been administered. It shall further include those who have suffered internal injuries, irrespective of whether there is any external disfigurement of the body. This clarificatory interpretation shall be deemed to have been incorporated at Serial No. 1A(e) of the Schedule from the inception of the 2016 Act.
9. Nevertheless, it would be appropriate if the concerned Ministry formally notifies the aforesaid amendment.

10. Post the matter on 28.05.2026 for necessary compliance.

(NITIN TALREJA)
ASTT. REGISTRAR-cum-PS

(PREETHI DILEEP KUMAR)
ASSISTANT REGISTRAR